



2026:AHC:21891

HIGH COURT OF JUDICATURE AT ALLAHABAD

WRIT - A No. - 1319 of 2026

Om Prakash

.....Petitioner(s)

Versus

State Of U.P. And 3 Others

.....Respondent(s)

Counsel for Petitioner(s)	:	Ravi Kant Verma
Counsel for Respondent(s)	:	C.S.C.

Court No. - 33

HON'BLE VIKAS BUDHWAR, J.

1. At the very outset, Sri Ravi Kant Verma, learned counsel for the writ petitioner seeks to withdraw the present petition, wherein the challenge has been raised to issue a writ order or direction in the nature of mandamus directing the respondents to decide the representation of the petitioner dated 13.08.2025, with liberty to file afresh, as according to him, the present petition has not properly been constituted.
2. Learned counsel for the respondents have no objection to the same.
3. The writ petition is **dismissed** as withdrawn with liberty aforesaid.

February 2, 2026
Ashu

(Vikas Budhwar,J.)